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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 256/2017 in C.P. (I.B) No. 21/10/NCLT/AHM/2017

Coram:


**Present: Hon'ble Ms. MANORAMA KUMARI
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.10.2017**

Name of the Company: State Bank of India (CoC)
V/s.
New Tech Forge & Foundry Ltd.

Section of the Companies Act: Section 22 and 27 of the Insolvency and
Bankruptcy Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE


1. SIDDHARTHA SAMAL Advocate State Bank of India
2. 

ORDER

Learned Advocate Mr. Sidharth Samal present for Applicant (SBI CoC). None present for Respondent in IA 256/2017.

Letter dated 27.09.2017 received from IBBI confirming the name of Mr. Premraj Ramratan Ladha as resolution professional in CP(IB) no. 21 /NCLT/AHM/2017.

Hence, Mr. Premraj Ramratan Ladha is appointed as Resolution professional by IBBI.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 6th day of October, 2017.